

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75096 of 2019
Cross Objection No.75641 of 2019

(Arising out of Order-in-Appeal No.171/HAL/CE/2018-19 dated 13.09.2018 passed by Commissioner of CGST & Central Excise, Kolkata)

M/s Manoj Kumar Anil Kumar Engineering Pvt.Ltd.
(Dakhin Jhapardaha, ONGC Road, Domjur, Howrah-711405)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Haldia
(15/1, Strand Road, Kolkata-700001)

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.77415/2025

DATE OF HEARING : 16 SEPTEMBER 2025

DATE OF DECISION : 16 SEPTEMBER 2025

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e.16.09.2025, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal. Cross Objection also gets disposed off.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

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